

HIIGH COURT OF ANDHRA PRADESH AT AMARAVATI

Roc.No.192/SO/2021

Dated 08.03.2022

CIRCULAR

Sub: High Court of Andhra Pradesh – Decline in number of COVID-19 cases in the State – Permission accorded for Bar Association's to conduct permissible general activities and functions, etc relating to advocates by observing Covid norms – Instructions issued - Reg.

- Ref: 1. High Court's Circular in ROC No.192/SO/2020, dated 16.03.2020.
2. Corrigendum dated 17.03.2021 to Circular in ROC No.192/SO/2020, dated 16.03.2020
3. High Court's Circular in ROC No.192/SO/2020, dated 03.08.2021.
4. High Court's Circular in ROC No.530/SO/2021, dated 02.11.2021.

In view of decline in number of COVID-19 cases in the State, the High Court hereby accords permission for Bar Associations in the State to conduct permissible general activities and functions, etc, relating to the advocates, in the Court Premises, by following the Covid guidelines/protocols issued by the Government from time to time.


REGISTRAR GENERAL

To

1. The Prl. Private Secretary to the Hon'ble the Chief Justice (with a request to place the circular before the Hon'ble the Chief Justice for His Lordship's kind perusal)
2. All the Unit Heads in the State of Andhra Pradesh (with a request to circulate the same amongst all the Presiding Officers of the courts)
3. All the Presiding Officers of the Tribunals under the control of the High Court.
4. All the Bar Associations through the concerned District Unit Heads.
5. The Registrar (I.T.)-cum-C.P.C., High Court of Andhra Pradesh (with a request to direct the concerned to upload the same in the official website of High Court of Andhra Pradesh)

